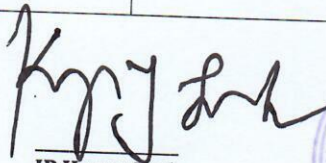


FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR
GOLDEN WEALTH ADVISORY PRIVATE LIMITED OPERATING IN LEGAL, ACCOUNTING, BOOK-
KEEPING AND AUDITING ACTIVITIES; TAX CONSULTANCY; MARKET RESEARCH AND PUBLIC
OPINION POLLING; BUSINESS AND MANAGEMENT CONSULTANCY**

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	GOLDEN WEALTH ADVISORY PRIVATE LIMITED (IN CIRP) CIN: U74110MH2012PTC237832 PAN: AAGCP9250J
2.	Address of the registered office	213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolbhat Lane , Kalbadevi, Mumbai, Mumbai, Maharashtra, India, 400002
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	213, Floor -1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolbhat Lane , Kalbadevi, Mumbai, Mumbai, Maharashtra, India, 400002
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.goldenwealth@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.goldenwealth@gmail.com
10.	Last date for receipt of expression of interest	08 th December,2024(Revised) 12 th November, 2024(Original)
11.	Date of issue of provisional list of prospective resolution applicants	18 th December,2024(Revised) 22 nd November, 2024(Original)
12.	Last date for submission of objections to provisional list	23 rd December,2024 (Revised) 27 th November, 2024(Original)
13.	Date of issue of final list of prospective resolution applicants	02 nd January,2025(Revised) 07 th December, 2024(Original)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07 th January,2025(Revised) 12 th December, 2024(Original)
15.	Last date for submission of resolution plans	06 th February,2025(Revised) 11 th January, 2025(Original)
16.	Process email id to submit Expression of Interest	cirp.goldenwealth@gmail.com

Date: - 23rd November, 2024
Place: - Ahmedabad



IP Keyur Shah

Resolution Professional

Golden Wealth Advisory Private Limited

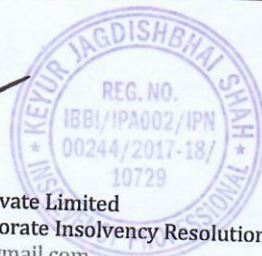
(Company undergoing Corporate Insolvency Resolution Process)

Email: cirp.goldenwealth@gmail.com

IP Registration No.: IBBI/IPA-002/IP-N00244/2017-18/10729

AFA Number: AA2/10729/02/311225/203541

AFA valid upto 31st December,2025





PUBLIC NOTICE

Notice is hereby given on the basis of instruction given by Nazima Ismail Sayed, aged 42 years, an adult, residing at Arabiana Co-operative Housing Society Ltd., Flat No. 504, 5th Floor, F-wing, Casa Rio, Palava City, Dombivli (East) - 421204, that the original share certificate issued by Arabiana Co-operative Housing Society Ltd., Casa Rio, Palava City, registered under the Maharashtra Co-operative Societies Act, 1960, on 15th day of March 2018. All persons are hereby informed not to deal with or conduct any transaction based on the said missing original share certificate. Suppose any transaction has already been performed or is in progress. In that case, the same must be immediately reported to the undersigned in writing at the address provided below, within fifteen (15) days from this notice's publication date. Please note that Nazima Ismail Sayed, has already filed a police complaint on 12/11/2024 under N.C. No. 3644/2024, regarding the loss of the share certificate and declares that the said certificate is free from all encumbrances.

PUBLIC NOTICE

I, Jitendrakumar Arvindlal Savani, hereby announced that I and my family have no personal and business relationship with Jimit Jitendrakumar Savani. Henceforth, we are not responsible for any of their actions. Sd/- Jitendrakumar Arvindlal Savani

PUBLIC NOTICE

Share Certificate bearing Serial No. 1533 (One Share) out of total Eleven shares in the capital of The Dakshini Brahmin Co-operative Housing Society Ltd., Plot No. 7, K. A. Subramanian Road, Matunga, Mumbai - 400 019, issued to its member Shri. Anant Yashwant Sathaye (deceased) has been reported to be lost or misplaced and a request is made by his Son Shri Ananta Sathaye the Nominee to the society for issuance of duplicate share certificate in lieu of the lost Share Certificate bearing Serial No. 1533 (One Share) out of total Eleven shares. The Society hereby invites objections/claims from members of the public with proof of their objections / claims against the issuance of a duplicate Share Certificate. If no claims or objections are received within 15 days from the publication of this notice, the Society shall be free to deal with the request to issue duplicate share to its members' claimant in such manner as is provided in the bye-laws of the Society. A copy of the request for issuance of the duplicate shares and the bye-laws of the Society is available for inspection by the objectors' claimants in the office of the Society/Secretary between 06.00 p.m. to 08.00 p.m. on Tuesdays, Thursday & Saturday from the date of the notice till the date of expiry of the notice period. Place : Mumbai Sd/- Date: 23-11-2024 Hon. Secretary For The Dakshini Brahmin Co Operative Hsg. Society Ltd. MATUNGA, Mumbai - 400019

BAJAJ HOUSING FINANCE LIMITED

Public Notice for e-auction for sale of immovable properties under the securitisation and reconstruction of financial assets and enforcement of the security interest act 2002 (Act). Notice is hereby given to the public in general that the below mentioned Borrower/co-borrower mortgaged the immovable property which is described hereunder to Bajaj Housing Finance Limited (BHFL) and the possession of the said immovable property (secured asset/property) has been taken over by the Authorized Officer in accordance of the SARFAESI Act 2002 and rules there to. The secured asset will be sold through public auction by bidding for realization of the loan dues, applicable interest, charges and costs etc., payable to BHFL as detailed below. The secured asset is being sold on 27/12/2024 and the bidding will be held on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" under the rule number 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) and on the terms and conditions specified here-under:

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963

First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail:- ddr.tna@gmail.com Tel: 022-2533 1486 No.DDR/TNA deemed conveyance/Notice/2541/2024 Date :- 14/11/2024 Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963 Application No. 697 of 2024. Applicant :- Balaji Darshan Co-Operative Housing Society Ltd. Add : Mouje Cholegaon, Thakurli (E), Tal. Kalyan, Dist. Thane-421201

Table with 4 columns: Survey No./CTS No., Hissa No., Plot No., Area. Row 1: 901, 902, 905, 906, 910, 919, 1531, 1532, 1533, 225.70 Sq. Mtr.

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963

First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail:- ddr.tna@gmail.com Tel: 022-2533 1486 No.DDR/TNA deemed conveyance/Notice/2541/2024 Date :- 14/11/2024 Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963 Application No. 704 of 2024. Applicant :- Om Gurukrupa Co-Operative Housing Society Ltd. Add : Mouje Kopar, Plot No. 17, Adarsh Colony, Thane (E), Tal. & Dist. Thane

Table with 4 columns: Survey No., CTS No., Gut No., Plot No., Area. Row 1: 33, 34, 1735, 86, 17, 519.50 Sq. Mtr.

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963

First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail:- ddr.tna@gmail.com Tel: 022-2533 1486 No.DDR/TNA deemed conveyance/Notice/2547/2024 Date :- 21/11/2024 Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963 Application No. 717 of 2024. Applicant :- Sai Srishti Co-Operative Housing Society Ltd. Add : Village Navghar, Vimal Dairy Lane, Near Ramchandra Nagar, Bhayander (E), Tal. & Dist. Thane-401105

Table with 4 columns: Survey No., CTS No., Gut No., Plot No., Area. Row 1: 218, 194, 5, 730 Sq. Mtr.

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963

First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail:- ddr.tna@gmail.com Tel: 022-2533 1486 No.DDR/TNA deemed conveyance/Notice/2541/2024 Date :- 14/11/2024 Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963 Application No. 708 of 2024. Applicant :- Lulla Complex Co-Operative Housing Societies Association Ltd. 1) Jay Vinayak Co-operative Housing Society Ltd. 2) Maniushak Co-operative Housing Society Ltd. 3) Devchanta Co-operative Housing Society Ltd. 4) Panchajanya Co-operative Housing Society Ltd. 5) New Lullias Co-operative Housing Society Ltd. Add : Mouje Wadeghar, Adharwadi Jai Road, Kalyan (W), Tal. Kalyan, Dist. Thane

Table with 4 columns: Survey No./CTS No., Hissa No., Plot No., Area. Row 1: 59/A, 60/1/A, -, -, 2615.41 Sq. Mtr.

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-Operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

UNITECH INTERNATIONAL LTD

CIN - L99999MH1994PLC082310 Regd. Office: D-714, NEELKANTH BUSINESS PARK, STATION ROAD, VIDHYA VIHAR WEST, MUMBAI-400086

STATEMENT OF THE UNAUDITED RESULTS FOR THE QUARTER AND YEAR ENDED ON 30th SEPTEMBER 2024

Table with 5 columns: Sr. No., Particulars, Figures for the quarter ended on, Figures for the Half Year ended on, Year ended on. Rows include Income from operations, Expenses, Profit/Loss before tax, etc.

Notes: 1. The above Financial Results and Statement of Assets and Liabilities were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on November 14th, 2024. 2. Figures of previous year/ period have been regrouped/ recast wherever necessary, in order to make them comparable. 3. The aforesaid results have been filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and are also available on the Stock Exchange website and on website of the company. 4. The Company has only one operating segment. 5. The statement is as per Regulation 33 of the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (Listing Regulations).

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GOLDEN WEALTH ADVISORY PRIVATE LIMITED

OPERATING IN LEGAL, ACCOUNTING, BOOK-KEEPING AND AUDITING ACTIVITIES; TAX CONSULTANCY; MARKET RESEARCH AND PUBLIC OPINION POLLING; BUSINESS AND MANAGEMENT CONSULTANCY (Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: Sr. No., Particulars. Rows include Name of the corporate debtor, Address of the registered office, URL of website, etc.

IP Keyur Shah, Resolution Professional Golden Wealth Advisory Private Limited (Company undergoing Corporate Insolvency Resolution Process) Email : cirp.goldenwealth@gmail.com IP Registration No.: IBB/IA-002/JP-NO0244/2017-18/10729 AFA Number: AA2/10729/02/311225/203541 AFA valid upto 31st December, 2025

PUBLIC NOTICE

As per Appendix - 16 (Under the Bye-Laws No. 34 of the Cooperative Housing Society) Whereas one Mr. Laxminarayan Surajpal Patwa (Mr. Laxminarayan Patwa) was became eligible under Slum Rehabilitation Authority Scheme as per Serial No. 225 at Annexure-II which is redeveloped by Ms. R. T. Construction and the said Mrs. R. T. Construction gave the Possession of the newly constructed Residential Flat No. 405 in the Moreshwar S.R.A. C.H.S. Ltd., having address at Building No. 3/A, Sambhaji Nagar, Sahar Road, Andheri (East), Mumbai - 400 069 to Mr. Laxminarayan Surajpal Patwa (Mr. Laxminarayan Patwa) vide Possession Letter dated 01/09/2006 (hereinafter referred to as the 'said Flat'). Further, Mr. Laxminarayan Surajpal Patwa (Mr. Laxminarayan Patwa) also did not intend to leave behind their Married Daughter (1) Mrs. Leelavati Ashok Patwa, their Son (2) Mr. Ajay Laxminarayan Patwa, their Son (3) Mr. Ramesh Laxminarayan Patwa, their Married Daughter (4) Mrs. Puspaha Mukund Patwa, their Son (5) Mr. Vijay Laxminarayan Patwa as their only surviving legal heirs. Mr. Ajay Laxminarayan Patwa have made an application for membership and transfer of shares in the society building in respect of Flat No. 405 as per the Circular No. 152 of the Slum Rehabilitation Authority vide his Application Dated 07/11/2024 and the said Asst. Registrar, Society (Co-Operative Housing & Western Suburbs), Mumbai, Slum Rehabilitation Authority gave an order dated 08/11/2024 bearing reference No. (SRAC/CO/HW/153/24) (श्री. लखनारयण सुरजपाल पाटवा/श्री. लखनारयण पाटवा) and have asked the said Society to do the needful as per the Circular No. 152 of the Slum Rehabilitation Authority as per the amended sections 154.4 B-4 & 154-B-12 and 13 of the Maharashtra Cooperative Societies Act, 1960 and as per the Rules Nos. 19, 20 & 24 of the Maharashtra Cooperative Societies Rules, 1961 and modern Society Bye-laws. The Society hereby invites claims or objections from other heir or legal heirs or other claimants/objectors of Late Mr. Laxminarayan Surajpal Patwa (Mr. Laxminarayan Patwa) and Late Smt. Shikanya Laxminarayan Patwa for the transfer of the said Shares and interest of the deceased member in the Capital / property of the Society within a period of 14 (fourteen) days from the publication of this notice, with copies of such documents as may be required in support of his/her claims/objectors for transfer of Shares and interest of the deceased member in the Capital / property of the Society. If no claims/objectors are received within the period prescribed above, the Society shall be free to deal with the Shares and the interest of the deceased member in the Capital / property of the Society in such manner as is provided under the bye-laws of the society. The claims/objectors, if any, received by the Society for transfer of shares and interest of the deceased member in capital / property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. Date : 23/11/2024 For Moreshwar S.R.A. C.H.S. Ltd. Sd/- Chairman/Secretary Building No. 3/A, Sambhaji Nagar, Sahar Road, Andheri (East), Mumbai - 400 069

Protium Protium Finance Limited

(Formerly known as Growth Source Financial Technologies Ltd.) Nilon Knowledge Park (NKP) B-2, Seventh Floor, Pahladi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra- 400063

PUBLIC NOTICE

(Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002) SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd. and before that known as Growth Source Financial Technologies Pvt. Ltd.), their loan credit facility has been classified as Non-Performing Assets in the books of NBFC as per RBI guidelines thereto. Thereafter, NBFC has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notice/s within 60 days from the date of the respective Notice/s, as per details given below, together with further interest at the contractual rate on the below mentioned amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the service is also being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules)

Table with 3 columns: Loan Account No. Name and address of Borrower and Co Borrower/s, Date of NPA, Date of Demand Notice, Total Outstanding Dues (INR) as on below date*. Row 1: Loan Account No. - G5026EEL2019924, 1. Sanskriti Hospital (BORROWER), 2. Krishna Devendra Mishra, 3. Saurabh Mishra (CO-BORROWER), 31-10-2024, 7th Nov 2024, Rs. 2720530.4/- (Rupees Twenty Seven Lakh Twenty Thousand Five Hundred Thirty And Forty Paise Only) as on Nov 04, 2024

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notices issued, together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to Sale proceeding against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules not limited to taking possession and selling the secured asset entirely at the risk of the said borrower(s)/co borrower (s)/Legal Heir(s)/Legal Representative(s) your own cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd together with all costs, charges and expenses incurred by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd) are tendered to protium finance limited (Formerly known as Growth Source Financial Technologies Ltd) at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd, and no further step shall be taken by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd) for transfer or sale of that secured asset. Date : 23/11/2024 Sd/- Authorized Officer, Protium Finance Limited

SHRIRAM HOUSING FINANCE LIMITED

Head Office: Level -3, Wockhardt Towers, East Wing C-2 Block, Bandra Kuria Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100; Website: http://www.shriramhousing.com Reg. Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenotaph Road, Alwarpet, Teynampet, Chennai-600018 Branch Off: Bldg.7,7th Floor, Office 772, Solitaire Corporate Park, Guru Hargovind Singhji Marg, Chakala, Andheri (E), Mumbai-93

APPENDIX-IV-A (SEE PROVISION TO RULE 8(6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s, Mortgagee/s and Guarantor/s that the below described immovable properties mortgaged/ charged to the Shriram Housing Finance Limited and the Physical possession of which have been taken by the Authorized Officer of Shriram Housing Finance Limited (SHFL) Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in an auction scheduled on 10.12.2024 between 12.30 p.m. to 01.30 p.m. as per the briefs particular given herein under for recovery of balance due to the Shriram Housing Finance Limited from the Borrower(s) and Mortgagee(s), as mentioned in the table. Details of Borrower(s) / Guarantor(s) and Mortgagee(s), amount due, Short Description of the Immovable property and encumbrances known thereon (if any), possession type, reserve price and earnest money deposit & bid increment details are also given as under:

Table with 6 columns: Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagees, Date & Amount of 13(2) Demand Notice, Reserve Price (Rs.) & Bid Increment, Earnest Money Deposit Details (EMD) Details, Date & Time of Auction, Contact Person and Inspection date. Row 1: MR. MOHAMMAD ASIF ANSARI (Borrower), Rs. 18,55,568/- (Rupees Eighteen Lakh Fifty Five Thousand Five Hundred Sixty Eight Only) as on 07-02-2024 under reference of Loan Account No. SHLHMUMB0003 79, 13(2) Notice dated 13-02-2024, Rs. 11,50,000/- Rupees Fifteen Lacs Seventy Five Thousand Only, EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: BANK NAME - AXIS BANK LIMITED BRANCH - BANDRA KURLA COMPLEX, MUMBAI, Rs. 1,15,000/- (Rupees One Lacs Fifteen Thousand Only), 10th Dec. 2024, Santosh Agaskar 9820049821/ 8169064462

The Authorized Officer reserves the right to reject any or all bids without furnishing any further reasons. For details related to the auction terms and conditions and for the place of Tender Submission / for obtaining the bid form / Tender open & Auction process, Please visit the website, please visit the website of Shriram Housing Finance Limited at website address - https://shriramhousing.in/e-auction-Residential provided in the Shriram Housing Finance Limited website.

The online auction will be conducted on website: https://www.bankeuctions.com of our auction agency C1 India Pvt. Ltd., Address:- Plot No. 68, 3rd Floor, Sector-44, Gurugram - 122003, Haryana, For any assistance, You may write email to our Email Id: tn@c1india.com, support@bankeuctions.com NB: Please note that the secured creditor is going to issue the sale notice to all the Borrower(s) / Guarantor(s) / Mortgagee(s) by Speed / Registered post / Courier. In case the same is not received by any of the parties, then this publication of sale notice may be treated as a substituted mode of service.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002 The borrower/mortgagee/guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-Auction, i.e. 09/12/2024, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost. Place : Mumbai Date : 23-11-2024 Sd/- Authorised Officer Shriram Housing Finance Limited

Table with 4 columns: Sr.No., Name of Locker Holder, Overdue Locker Rent, Overdue Since. Lists various locker holders and their respective details.

Table with 4 columns: Sr.No., Name of Locker Holder, Overdue Locker Rent, Overdue Since. Lists various locker holders and their respective details.

IN THE COURT OF SMALL CAUSES AT MUMBAI MARJI APPLICATION NO. 243 OF 2023 IN R. A. D. SUIT NO. 227 OF 2007

1. Deshbhushan Co-operative Housing Society Ltd. Regd. Office at A-51, Patil Estate, C. S. No. 654/D, Malbar & Cumballa Hill Division, 278, Tardeo Road, Tardeo, Mumbai-400007. Regn No. BOM/HSG/3755 of 1972

Through person Mr. Vitthal L. Mandave Vs. Applicant (Original Defendant)

1. Malav Navinchandra Shah Age: 61 years, Indian Inhabitant, Occupation: Business, Residing at: Room No. F-7C, Rivali Park, Western Express Highway, Borivali (E), Mumbai-400066.

2. Mr. Suresh B Patil Of Mumbai an adult Indian Inhabitant Residing at Sachinam Heights CHS. Ltd., 1st Floor, 278 Tardeo Road, Mumbai-400007. Respondent (Original Plaintiffs)

The Respondent No. 2 abovenamed, WHEREAS, Applicants / Org. Defendant abovenamed have taken out Application dated 11th October, 2023 i.e. MARJI APPLICATION NO. 243 OF 2023 IN R. A. D. SUIT NO. 227 OF 2007 against the Respondents / Org. Plaintiff praying that order dt. 15.02.2007 accepting consent terms dt. 15.02.2007 and ordering Decree dt. 15.02.2007 in terms of the said consent terms and decree dt. 15.02.2007 passed by this Hon'ble Court in terms of consent terms dt. 15.02.2007 in RAD Suit No. 227 of 2007 filed by the Respondent against the Application be recalled and/or quashed and set aside and the RAD Suit No. 227 of 2007 be restored to file and be heard and dispose of on its own merits and for such other and further reliefs, as prayed in the said Application.

YOU ARE hereby warned to appear before the Hon'ble Judge Presiding over Court Room No. 13, 4th floor, Old Building, Court of Small Causes, Lokmanya Tilak Marg, Mumbai - 400 002, in person or by authorized Pleadur duly instructed on the 29th November, 2024 at 2.45 p.m. to show cause against the Application, failing wherein, the said Application will be heard and determined Ex-parte.

You may obtain the copy of said Application from Court Room No. 13 of this Court.

Given under seal of the Court, this 27th day of September, 2024 Sd/- Registrar

JAIHIND SYNTHETICS LTD CIN: 117120MH1986PLC040093 Registered Address: 103, Shreenath Sai Darshan, Datapada Road, Borivali (W), Mumbai- 400092

NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING In compliance with applicable provisions of the Companies Act, 2013 ('Act') and rules made thereunder, Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice of Extra-Ordinary General Meeting of Jaihind Synthetics Ltd ('Company') will be held on Monday, December 16, 2024 at 9:00 a.m. (IST) at 103, Shreenath Sai Darshan, Datapada Road, Borivali (W), Mumbai- 400092, to transact the business as set out in the Notice.

Manner of registering / updating email address, mobile number and bank account mandate Members whose email ids are already registered with the Company/RTA/DP, may follow the instructions for remote e-Voting as provided in the EGM Notice.

Members who have not registered their email ids, are requested to register the same for receiving all communications including Annual Report, Notices etc. from the Company electronically as per process mentioned below:-

Members holding Equity Shares of the Company in physical mode are requested to provide a duly signed Form ISR-1 along with supporting documents to the Company's Registrar and Share Transfer Agent-Skyline Financial Services Private Limited, either at their office at Skyline Financial Services Private Limited, D-153/A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Tel: 011-40450193-97; or by e-mail at admin@skynilnet.com. The said form is available on the website of the Company.

Members holding Equity Shares of the Company in dematerialized form are requested to register / update their email address, mobile number and bank account details with their relevant depositories through their depository participants.

Instructions for remote e-voting and e-voting during EGM Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations'), Members will be provided with the facility to cast their vote electronically, through the remote e-Voting facility (before the EGM), on all the resolutions set forth in EGM Notice. The facility of casting votes will be provided by CDSL. All the Members are informed that:

1.The business as set forth in the EGM Notice will be transacted through voting by electronic means in the form of e-Voting.

2.The voting rights of member(s) shall be in proportion to their shares in the paid up equity share capital of the Company's on the cut-off date i.e. Friday, December 06, 2024. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, i.e. Friday, December 06, 2024 only shall be entitled to vote through remote e-Voting.

3.Any person who acquires shares of the Company and becomes member of the Company after sending the notice of the EGM and holding shares as on cut-off date i.e. Friday, December 06, 2024, may obtain the User ID and password by sending an email to helpdesk.evoting@cdslindia.com or info@skynilnet.com by mentioning their Folio No./DP ID and Client ID. However, if person is already registered with CDSL for remote e-Voting then existing user ID and password can be used for casting the votes.

4.The remote e-Voting period commences at 9.00 A.M. (IST) on Thursday, December 12, 2024 to 5.00 P.M. (IST) on Sunday, December 15, 2024. The remote e-Voting module shall be disabled by CDSL for voting thereafter. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

5.During this period, Members holding shares either in physical form or in dematerialized form may cast their vote by remote e-Voting before the EGM.

6.The facility for ballot / polling paper shall be made available at the Meeting and the members attending the Meeting who have not cast their vote by remote e-voting shall be able to vote at the Meeting through ballot / polling paper.

7.The Members who have cast their vote by remote e-Voting prior to the EGM may also attend/ participate in the EGM, but shall not be eligible to vote again at the EGM.

8.Detailed process and manner of remote e-Voting is being provided in the EGM Notice & also available on the Company's website and on the website of CDSL at www.evotingindia.com.

9.In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evotingindia.com or call on toll free no. : 1800 22 55 33 or send a request to CDSL at helpdesk.evoting@cdslindia.com who will also address the grievances connected with the voting by electronic means.

10.The Board of Directors has appointed Mr. Rinkesh Gals (ACS No. 42486), Practicing Company Secretary as 'Scrutinizer' to scrutinize the process of e-voting during the EGM and remote e-voting held before the EGM in fair and transparent manner.

11.The Results shall be declared within two working days of the conclusion of the EGM and the same, along with the consolidated Scrutinizer's Report, shall be placed on the website of the Company, CDSL at www.evotingindia.com and shall be communicated to BSE Limited at www.bseindia.com.

12.The Register of Members and Share Transfer Books of the Company will remain closed from December 07, 2024 to December 16, 2024 (both days inclusive) for the purpose of EGM.

By order of the Board of Directors for Jaihind Synthetics Ltd Dinesh Doshi, Wholetime Director

Place: Mumbai Date: November 22, 2024

Union Bank of India Asset Recovery Management Branch, 21, Veena Chamber, Mezzanine Floor, Dalal Street, Fort, Mumbai - 400 001. Web-site address: http://www.unionbankofindia.co.in

Appendix IV POSSESSION NOTICE (Rule-8 (1)) (For Immovable Property) Whereas, The undersigned being the Authorized Officer of Union Bank of India, Asset Recovery Management Branch Mumbai Samachar Marg, Mumbai under the Securitization and Reconstruction of Financial Assets and Embankment of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated 29.08.2024 calling upon Borrower/ Mortgagee/ Guarantor Mr. Shyam Banwarilal Agarwal (Borrower), Mrs. Neha Shyam Agarwal (Borrower), and Mr. Chandrashekhar A Vaidya (Guarantor) to repay the amount mentioned in the Notice being Rs. 39,54,324.00 (Rupees Thirty Nine Lakhs Fifty Four thousand Three Hundred Twenty Four Only) together with interest (excluding costs) mentioned thereon within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagee/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagee/Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 9 of the said Rules on this 19th day of the November year 2024.

The borrowers /mortgagee/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Asset Recovery Management Branch, Mumbai Samachar Marg, Mumbai for an amount of Rs. 39,54,324.00 (Rupees Thirty Nine Lakhs Fifty Four thousand Three Hundred Twenty Four Only) and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF SECURED ASSETS Flat No. 402, Fourth Floor, A-wing, Bhushan Heritage CHSL Ltd., Padmanagar, Chikwadi, Shimpoli, Borivali (W), Mumbai - 400092

Sd/- Vikash Kumar Upadhyay Chief Manager & Authorised Officer Union Bank of India

NOTICE FOR FINAL / LAST SPECIAL GENERAL BODY MEETING Dahisar Navjeevan Co-operative Housing Society Limited, having address at CTS No. 2863, Survey No. 113, Hissa No. 8, Ghartan Pada Road No. 2, Dahisar (East), Mumbai-400068.

NOTICE The Notice is hereby given to the Members of Dahisar Navjeevan Co-operative Housing Society Limited, having address at CTS No. 2863, Survey No. 113, Hissa No.8, Ghartan Pada Road No. 2, Dahisar (East), Mumbai-400068 that the undersigned has been appointed as Official Liquidator vide Order dated 12/08/2024 passed U/S 21 A (2) of MCS Act, 1960 vide Application No. 12/2024 by Hon. Divisional Joint Registrar, Co-operative Society, Mumbai Division, Mumbai for liquidation of Dahisar Navjeevan Co-operative Housing Society Limited, having address at CTS No. 2863, Survey No. 113, Hissa No. 8, Ghartan Pada Road No. 2, Dahisar (East), Mumbai-400068.

Accordingly Final / Last Special General Body Meeting will be held on 09/12/2024 at 11.00 am at Office of Deputy Registrar, Co-operative Societies, R-North Ward, Mumbai, 303, A-Wing, BMC Godown, Thakur Complex, Near Sanskrit Building, 90 Feet Road, Kandivalli East, Mumbai-400101 to transact the following business.

"AGENDA" 1)To read & discussed the Order U/s. 21 (A) of the M.C.S. Act, 1960 passed by Hon. Divisional Joint Registrar, Co-operative Societies, Mumbai Division, Mumbai dated 12/08/2024 vide Application No. 12/2024 for De-Registration of "Dahisar Navjeevan CHS Ltd.," having address at CTS No. 2863, Survey No. 113, Hissa No. 8, Ghartan Pada Road No. 2, Dahisar (East), Mumbai-400068.

2)To discuss & decide on - The Society member have any share, right, title, interest, or claim in the society in liquidation shall write to liquidator (Official Assignee) of the society 5 days prior to the above meeting of said society. Thereafter it shall be considered as waived or abandoned.

3)To discuss & decide the De-Registration of Dahisar Navjeevan Co-operative Housing Society Limited, having address at CTS No. 2863, Survey No. 113, Hissa No. 8, Ghartan Pada Road No. 2, Dahisar (East), Mumbai-400068.

Sd/- (B.M. Mandalviya) Official Liquidator and Co-operative Officer, Grade-1, Dahisar Navjeevan Co-operative Housing Society Limited Having address at CTS No. 2863, Survey No. 113, Hissa No. 8, Ghartan Pada Road No. 2, Dahisar (East), Mumbai-400068.

Office of Deputy Registrar, Co-operative Societies, R-North Ward, Mumbai, 303, A-Wing, BMC Godown, Thakur Complex, Near Sanskrit Building, 90 Feet Road, Kandivalli (E), Mumbai-400101 (Address for Correspondence), Mumbai, Dated This 23rd day of November, 2024

Important Note: The Society member have who have any share, right, title, interest or claim in this society in liquidation shall write to liquidator (Official Assignee) of the society 5 days prior to the above meeting of said society. thereafter it shall be considered as waived or abandoned.

Addendum / Note:- 1.No other business will be discussed in the meeting except above agenda. 2.If there is no sufficient quorum, the meeting will be adjourned for half hour and thereafter it will be continued at same place with above agenda. 3.Only members or associate members will be allowed to attend the meeting. 4.No proxy or letter of authority holder on behalf of member can attend or allowed in this meeting as per bye-laws.

IN THE COURT OF SMALL CAUSES AT MUMBAI MARJI APPLICATION NO. 172 OF 2023 IN R. A. D. SUIT NO. 61 OF 2011

1. Deshbhushan Co-operative Housing Society Ltd. Regd. Office at A-51, Patil Estate, C. S. No. 654/D, Malbar & Cumballa Hill Division, 278, Tardeo Road, Tardeo, Mumbai-400007. Regn No. BOM/HSG/3755 of 1972 CA through person Babu R. Shah

.... Applicant (Org. Defendant No. 1) Vs. Respondent (Original Plaintiffs)

1. Shri. Shamrao Pandurang Detha, Indian Inhabitant Age 52 years, Occupation: Service, Residing at: Room No. D-75, C. S. No. 654/D, Malabar & Cumballa Hill Division, Off: Javjee Dadajee Marg, Tardeo Road, Tardeo, Mumbai - 400 007, Through his Constituted Attorney Shri Raju Dattaram Awate, Age-39, Occupation Service, Residing No. 36, Building No. 18, Mankhurd Transit Camp, Mankhurd, Mumbai-400088.

.... Respondent (Original Defendant No. 2)

2. Tropical Landscapes Private Limited A Private Limited Company Registered Under the Companies Act, 1956 and having its Registered Office at 106, Matru Mandir, 25th Floor, 278 Tardeo Road, Mumbai-400007. Respondent (Original Defendant No. 2)

3. Mr. Suresh B Patil Of Mumbai an adult Indian Inhabitant Residing at Sachinam Heights CHS. Ltd., 1st Floor, 278 Tardeo Road, Mumbai-400007.

4. Mr. Prakash Utekar Of Mumbai an adult Indian Inhabitant Residing at Sachinam Heights CHS. Ltd., 1st Floor, 278 Tardeo Road, Mumbai-400007.

5. Kantilal Ghammandiram Gowani Indian Inhabitant Office at Trade Centre, Gr. Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai-400013.

6. Babu Ravji Shah Indian inhabitant Residing at A2, Om Shradha, Tulj Road, Nallasopara East, Dist. Palghar-401209 Working at : Trade Centre, Gr. Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Respondents

To, The Respondent No. 2 to 4 abovenamed, WHEREAS, Applicants / Org. Defendant No. 1 abovenamed have taken out Application dated 24th July, 2023 i.e. MARJI APPLICATION NO. 172 OF 2023 IN R. A. D. SUIT NO. 61 OF 2011 against the Respondents / Org. Plaintiffs & Respondent No.2 / Original Defendant No. 2 praying that the delay if any, in filing the above application be condoned in the interest of justice and Decree dated 19.9.2011 passed by this Hon'ble Court passed on the basis of purported consent terms dated 19.9.2011 in suit be quash and set aside and the Office be directed to restore the matter on file and to decide the same in accordance with the Law and for such other and further reliefs, as prayed in the said Application.

YOU ARE hereby warned to appear before the Hon'ble Judge Presiding over Court Room No. 13, 4th floor, Old Building, Court of Small Causes, Lokmanya Tilak Marg, Mumbai - 400 002, in person or by authorized Pleadur duly instructed on the 29th November, 2024 at 2.45 p.m. to show cause against the Application, failing wherein, the said Application will be heard and determined Ex-parte.

You may obtain the copy of said Application from Court Room No. 13 of this Court.

Given under seal of the Court, this 27th day of September, 2024 Sd/- Registrar

PUBLIC NOTICE NOTICE is hereby given that we are investigating the title of MR. ZULFIQAR AHMED SHAFIQUE AHMED FAROOQUI having his address at Shop No. 120, 124, Sant Savta Marg, Opp. Masina Hospital, Byculla (E), Mumbai 400-027 to the property more particularly described in the Schedule hereunder written.

ANY person or persons having any claim, or interest in or to the said land and/or the structures thereon and the premises therein and as more particularly described in the Schedule hereunder by way of sale, lease, exchange, grant of development rights, mortgage, gift, trust, lease, lien, inheritance, tenancy, possession, occupation, license, charge, easement, occupancy rights, maintenance, attachment, injunction, decree, order, award and/or by virtue of the original documents of title being in their custody or otherwise howsoever is hereby required to make the same known in writing to us along with documentary evidence of such claim or interest at our office i.e. M/s. Kishore Thakordas & Co., Advocates & Solicitors, at 29/41, Tamarind Lane, 1st Floor, Rajabahadur Compound, Fort, Mumbai 400 023 within 7 days from the date hereof, failing which it shall be presumed that there does not exist any such claim or interest in the undermentioned property and/or the same stands waived and/or abandoned and the investigation on title will be completed without any reference or regard to any such claims.

THE SCHEDULE HEREINABOVE REFERRED TO: All that piece or parcel of freehold land admeasuring 1060.21 sq. mtrs. with the buildings and erection thereon known as "Hazrat Terrace" and "Lucky Annex" thereon in occupation of 22 tenants and lying, being and situate at Sankli Street, Byculla, Mumbai 400 008 in the registration District of Bombay City and Bombay Suburban bearing Cadastral Survey No.1792 of Byculla Division, New Survey No. 1A/ 3590, 1/3588, 1B/3589, Old Survey No.676, Collector's New Survey No.16254, Collector's Old No.25 and Municipal Street Nos.6, 8 and 8A and E' Ward Nos.3802(1) and 3802(2) and bounded as follows: On or towards the North : By Fire Station No. 25, B. S. No. 100/100 On or towards the East : By Municipal Corporation and Fire Station; and West

On or towards the South : By Sankli Street.

For Kishore Thakordas & Co. Sd/- Vatsal K. Merchant Partner Advocates & Solicitors

Dated this 22 day of November, 2024.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR GOLDEN WEALTH ADVISORY PRIVATE LIMITED

OPERATING IN LEGAL, ACCOUNTING, BOOK-KEEPING AND AUDITING ACTIVITIES; TAX CONSULTANCY; MARKET RESEARCH AND PUBLIC OPINION POLLING; BUSINESS AND MANAGEMENT CONSULTANCY

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Bank of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS 1 Name of the corporate debtor along with PAN & CIN/ LLP No. GOLDEN WEALTH ADVISORY PRIVATE LIMITED (IN CIRP) CIN:U74110MH2012PTC237832 PAN : AAGCP250J

2 Address of the registered office 213, Floor-1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolhat Lane, Kalbadevi, Mumbai, Maharashtra, India, 400002

3 URL of website NIL

4 Details of place where majority of fixed assets are located 213, Floor-1, Plot -407 Doulat Bhuvan, Kalbadevi Road, Kolhat Lane, Kalbadevi, Mumbai, Maharashtra, India, 400002

5 Installed capacity of main products/ services Not available

6 Quantity and value of main products/ services sold in last financial year NIL

7 Number of employees / workmen NIL

8 Further details including last available financial statements (with schedules) of two years, lists of creditors are available at : All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.goldenwealth@gmail.com after executing a confidential undertaking.

9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be obtained by emailing at: cirp.goldenwealth@gmail.com

10 Last date for receipt of expression of interest 08th December, 2024 (Revised) 12th November, 2024 (Original)

11 Date of issue of provisional list of prospective resolution applicants 18th December, 2024 (Revised) 22nd November, 2024 (Original)

12 Last date for submission of objections to provisional list 23rd December, 2024 (Revised) 27th November, 2024 (Original)

13 Date of issue of final list of prospective resolution applicants 02nd January, 2025 (Revised) 07th December, 2024 (Original)

14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 07th January, 2025 (Revised) 12th December, 2024 (Original)

15 Last date for submission of resolution plans 06th February, 2025 (Revised) 11th January, 2025 (Original)

16 Process email id to submit Expression of Interest cirp.goldenwealth@gmail.com

IP Keyur Shah, Resolution Professional Golden Wealth Advisory Private Limited (Company undergoing Corporate Insolvency Resolution Process) Email : cirp.goldenwealth@gmail.com

IP Registration No.: IBB/IIIPA-002/IP-N00244/2017-18/10729 AFA Number: AA2/10729/02/311225/203541 AFA valid upto 31st December, 2025

IN THE COURT OF SMALL CAUSES AT MUMBAI MARJI APPLICATION NO. 178 OF 2023 IN R. A. D. SUIT NO. 03 OF 2011

1. Deshbhushan Co-operative Housing Society Ltd. Regd. Office at A-51, Patil Estate, C. S. No. 654/D, Malbar & Cumballa Hill Division, 278, Tardeo Road, Tardeo, Mumbai-400007. Regn No. BOM/HSG/3755 of 1972 Authorized person Babu R. Shah

.... Applicant (Org. Defendant No. 1) Vs. Respondent No. 1 (Original Plaintiffs)

1. Vilas Maruti Thorat Indian Inhabitant Age 39 years, Occupation: Service, Residing at: Room No. D-65, C. S. No. 654/D, Malabar & Cumballa Hill Division, Off: Javjee Dadajee Marg, Tardeo Road, Tardeo, Mumbai - 400 007.

Through his Constituted Attorney Shri Raju Dattaram Awate, Age-39, Occupation Service, Residing No. 36, Building No. 18, Mankhurd Transit Camp, Mankhurd, Mumbai-400088. Respondent No. 1 (Original Plaintiffs)

2. Tropical Landscapes Private Limited A Private Limited Company Registered Under the Companies Act, 1956 and Having its Registered Office at 106, Matru Mandir, 25th Floor, 278 Tardeo Road, Mumbai-400007. Respondent No. 2 (Original Defendant No. 2)

3. Mr. Suresh B Patil Of Mumbai an adult Indian Inhabitant Residing at Sachinam Heights CHS. Ltd., 1st Floor, 278 Tardeo Road, Mumbai-400007.

4. Mr. Prakash Utekar Of Mumbai an adult Indian Inhabitant Residing at Sachinam Heights CHS. Ltd., 1st Floor, 278 Tardeo Road, Mumbai-400007.

5. Kantilal Ghammandiram Gowani Indian Inhabitant Office at Trade Centre, Gr. Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai-400013.

6. Babu Ravji Shah Indian inhabitant Residing at A2, Om Shradha, Tulj Road, Nallasopara East, Dist. Palghar-401209 Working at : Trade Centre, Gr. Floor, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Respondents

To, The Respondent No. 2 to 4 abovenamed, WHEREAS, Applicants / Org. Defendant No. 1 abovenamed have taken out Application dated 25th July, 2023 i.e. MARJI APPLICATION NO. 178 OF 2023 IN R. A. D. SUIT NO. 03 OF 2011 against the Respondent / Org. Plaintiffs and Org. Defendant praying that the delay if any, in filing the above application be condoned in the interest of justice and Decree dated 17.9.2011 passed by this Hon'ble Court passed on the basis of purported consent terms dated 17.9.2011 in suit be quash and set aside and the Office be directed to restore the matter on file and to decide the same in accordance with the Law and for such other and further reliefs, as prayed in the said Application.

YOU ARE hereby warned to appear before the Hon'ble Judge Presiding over Court Room No. 13, 4th floor, Old Building, Court of Small Causes, Lokmanya Tilak Marg, Mumbai - 400 002, in person or by authorized Pleadur duly instructed on the 29th November, 2024 at 2.45 p.m. to show cause against the Application, failing wherein, the said Application will be heard and determined Ex-parte.

You may obtain the copy of said Application from Court Room No. 13 of this Court.

Given under seal of the Court, this 27th day of September, 2024 Sd/- Registrar